## GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.1158 TO BE ANSWERED ON 11.2.2019

## STATUS OF CIVIL PETITION

## 1158. SHRI P.K. KUNHALIKUTTY:

Will the Minister of CULTURE be pleased to state:

- (a) whether while deciding the final status of Civil Misc. petition No. 390/2013 and Writ Petition (Civil) No. 187/2013, Hon'ble Delhi High Court, had issued 'specific directions' to be adhered to scrupulously by the Petitioner as well Respondent, keeping in view, the highly legal sanctity involved in this case vide complaint No. 011/MCD/043/145090; and if so, the details thereof;
- (b) whether Secretary of the Petitioner Society named 'Sarva Priya CHBS Ltd.' *vide* letter dated 23.03.2017 had made the stand clear on the part of the said society; if so, the details thereof;
- (c) whether to cope up the 'Stone-walling issue' involved in this case, the Director General, Archaeological Survey of India reportedly did not pass 'reasoned order' as per extent rules to be passed within time limit, clearly indicated in the aforesaid Hon'ble High Court order; and
- (d) if so, the details thereof and the reasons therefor?

## ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

(a)to(d) In the light of court case and Order issued by the Hon'ble High Court of Delhi the representation submitted by Sarva Priya Vihar authorities are to be examined in view of record available with field office and factual ground condition. Since the matter involved complexities, verification of old records and legal issues, the matter is being examined in the Archaeological Survey of India and view from Government Counsel is also being obtained.